

**IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL JURISDICTION)
IN THE MATTER OF COMPANIES ACT, 1956
AND
IN THE MATTER OF KRISH INTERNATIONAL PVT. LIMITED
(IN LIQN.)
IN
C. P. NO. 471/2011**

SALE NOTICE

1. Sealed tenders on "As is where is and whatever there is" basis are invited for the sale of Mens Shirt, Ladies Sweater, Mens Shirt, Blazer Mens, Girls Legging, Jackets, Mens shirt, Trousers, Track Shirts, Jeans Blue, Jeans black, Shirt Black, Cloth 2m piece belonging to the above said company, lying with the container Corporation of India at Inland Container Department, Tuglakabad, New Delhi.
2. The aforesaid moveables in question of the above said company lying at Container Corporation of India at Inland Container Department, Tuglakabad, New Delhi. can be inspected on 03.12.2019 and 04.12.2019 between 11.00 AM to 4.00 PM.
3. The sealed tenders should reach the Asstt. Registrar (Company), Room No. 8A, Basement, Delhi High Court, Sher Shah Road, New Delhi on or before 12.12.2019 in sealed cover marked "OFFER IN THE MATTER OF KRISH INTERNATIONAL PRIVATE LIMITED" mentioning the container(s) number for which the bid is made and the C.P. number and date of auction accompanied with Demand Draft or pay order drawn in favour of the "Official Liquidator, Delhi" payable at New Delhi.

The description of the assets as per the valuation report submitted by Dr S N Bansal, Valuer, is as under:

SL No	Container No	Description of items	Quantity	Fair Market Rate	Fare Market Value (In Rs.)	Earnest Money 10 % of FMV
1.	BLJU4220573	Mens Shirts Ladies Sweaters	2045 17360	600 800	12,27,000 1,38,88,000	1,22,700 13,88,800
2.	GESU5694450	Mens Shirt	11070	600	66,42,000	6,64,200
3.	CRXU1970492	Mens Shirt	3900	600	23,40,000	2,34,000
4.	TCKU1864132	Blazer	3419	2500	85,47,500	8,54,750
5	CAXU9895744	Blazers Mens Girls Legging	7020 11820	2500 200	1,75,50,000 23,64,000	17,55,000 2,36,400
6	MOTU580450	Blazers Mens	7785	2500	1,94,62,500	19,46,250
7	TRLU6673393	Jackets	15274	2500	3,93,10,000	39,31,000
8	SCZU5654460	Mens Shirt	13835	2000	69,17,500	6,91,750
9	NYKU5464805	Blazer	9460	2500	2,36,50,000	23,65,000
10	GESU569498Q	Trouser Mens Shirt	13280 1100	600 600	79,68,000 6,60,000	7,96,800 66,000
11	BLJU4350200	Mens Shirt	9890	600	59,34,000	5,93,400
12	GESU5984823	Mens Shirt	13943	500	69,71,500	6,97,150
13	GESU5990169	Mens Shirt	14135	600	84,81,000	8,48,100
14	APLU9963771	Track Shout Jackets	12000 1618	700 2500	84,00,000 40,45,000	8,40,000 4,04,500
15	GESU5913774	Mens Shirt	13900	500	69,50,000	6,95,000
16	IMTU9021016	Jackets	17630	2500	4,40,75,000	44,07,500
17	FCIU8136483	Jeans Blue Jeans Black Shirt Black Cloth	1920 1440 1440 500X2 m= 1000m	200 175 Damaged 25 per mtr	3,84,000 2,52,000 NIL 25,000	38,400 25,200 2,500
Total					23,60,19,000/-	2,36,01,900/-

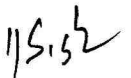
4. The tender will be opened on 12.12.2019 before the Hon'ble Company Judge in Chamber (Court No. 50), High Court of Delhi, New Delhi in the presence of such tenderers who may like to be present at that time.
5. The bidders shall enclose the photocopies of their PAN card along with the bid/ tender.
6. That in case the Hon'ble Court deems appropriate, open bidding shall be held on the date of auction or so soon thereafter as the Court may deem fit.
7. The detailed information and copy of 'Terms and conditions of Sale' can be downloaded from the website of the Official Liquidator and the same can also be collected from the office of the undersigned on any working day between 10.00 AM to 4.00 PM.

The above said information is also available on the following Websites.

www.delhiol.com and www.mca.gov.in

Place: New Delhi

Date:


(D. K. SINGH)
Official Liquidator
8th Floor, Lok Nayak Bhawan,
Khan Market, New Delhi – 110003
PH: 011-24693393, 24693394

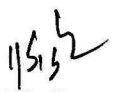
**IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL JURISDICTION)**

TERMS AND CONDITIONS OF SALE

**KRISH INTERNATIONAL PVT. LIMITED
(IN LIQN.)**

1. The moveable items in question of the above said Company will be sold by inviting sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS".
2. That the intending purchaser will be allowed inspection of moveable items in order to verify its quality, quantity and present conditions etc.
3. The bidder / tenderers will be at liberty to submit bid in sealed cover for the moveable items in question.
4. That before submitting their tenders, the tenders should satisfy themselves about the quality, title and other related issue of the moveable items in question from the concerned authorities and later no objection of any kind shall be entertained in this regard by the Hon'ble Court. Only such title or interest in the moveable items as the Company (In Liqn.) process on the date of sale and subject to all equities and other conditions on which they are held will be sold.
5. That the tender if not accompanied with a Demand Draft/Pay Order for the amount of earnest money i.e 10% of the Reserve Price in favour of the Official Liquidator shall not be accepted/ considered.
6. That incomplete offer and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
7. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 50) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
8. That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (including earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.
9. That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.
10. That the Hon'ble Court reserves that right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
11. That the purchaser will submit draft SALE DEED and other necessary documents to the Official Liquidator for settlement by the Hon'ble Court.
12. That the cost of stamp duty, registration /transfer and all types of other dues and charges levied by any authority relating to transfer of property shall be borne by the purchaser.

13. That after the submission of the tender, the tenderers will not be permitted to withdraw the offer until the sale is finalized by the Hon'ble Court. In case of withdraws from the sale, the entire earnest money shall stand forfeited.
14. That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount (including earnest money) is deposited by the highest bidder.
15. That in case the successful tenderer/ bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be offered by the Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money shall also be forfeited.
16. However, the sale deed will be done in favor of the purchaser under the order of Hon'ble High Court after the sale is confirmed by the Hon'ble High Court in favour of the successful auction purchaser.
17. The bidders shall enclose the photocopies of their PAN card along with the bid/ tender.
18. No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.


(D. K. SINGH)
Official Liquidator
8th Floor, Lok Nayak Bhawan,
Khan Market,
New Delhi – 110 003

Place: - New Delhi
Date